	GOVERNMENT OF NAGALAND - LOC	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 1/10					
SL NO	ACTIVITY/SERVICE	ALL NAGALAND	BORDER SUB DIVISIONS (REFER ANNEXURE III)	OTHER DISTRICTS	EXCEPTIONS / CONDITIONS		
	NOTE: ANY PERSON VIOLATING THESE LOCKDOWN MEASURES AND THE NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT WILL BE LIABLE TO BE PROSECUTED AS PER PROVISIONS OF SECTION 51-60 OF THE DISASTER MANAGEMENT ACT, 2005. Refer Annexure II Offences & Penalties for Violation of Lockdown Measures						
	NOTE: LEGAL ACTION UNDER SECTION 188 OF IPC AND O	THER LEGAL PRO	OVISIONS WILL BE APPLICA	ABLE			
	Deputy Commissioner, on assessment of the actual groun	d position, may	issue necessary orders re	gulating the	provisions of this order.		
Α	TRAVEL & MOVEMENT						
1	TRAVEL - AIR, TRAIN , BUS	NO	NO	NO	MEDICAL & SECURITY PERSONNEL		
2	INTER-STATE MOVEMENT OF INDIVIDUALS	NO	NO	NO	MEDICAL & SECURITY PERSONNEL		
3	INTER-DISTRICT COMMERCIAL PASSENGER VEHICLES	NO	NO	NO			
4	INTER-DISTRICT STRANDED PERSONS IN DISTRESS (WITH CONDITION)	-	YES	YES	SEPARATE GUIDELINES WILL BE ISSUED		
5	INTER-DISTRICT PRIVATE VEHICLES	NO	NO	NO			
6	INTER-DISTRICT GOODS VEHICLES	YES	YES	YES	NOT ALLOWED IN BHANDARI SUB-DIVISION		
7	CITY BUS / MINI BUS	NO	NO	NO			
8	TAXI (MAXIMUM 2 PASSENGERS)	-	NO	YES	MANDATORY: 1. PASSENGER & DRIVER TO WEAR MASK.		
9	AUTO-RICKSHAW (MAXIMUM 1 PASSENGER)	-	NO	YES	DRIVER TO PROVIDE HAND SANITIZER OR PERMIT WILL BE CANCELLED		
10	USE OF COMMON PUBLIC TOILETS	NO	NO	NO			
11	PUBLIC MOVEMENT	6 AM - 5PM			CONDITIONS: 1. FACE-COVER / MASK COMPULSORY 2. MAINTAIN SOCIAL DISTANCING		
12	PUBIC MOVEMENT FOR: (i) BELOW 10 YEARS (ii) ABOVE 65 YEARS (iii) PREGNANT (iv) PERSONS HAVING CO-MORBIDITIES	NO	NO	NO	EXCEPT FOR HEALTH PURPOSES & ESSENTIAL REQUIREMENTS CONDITIONS: 1. FACE-COVER / MASK COMPULSORY 2. MAINTAIN SOCIAL DISTANCING		

Section 1989	GOVERNMENT OF NAGALAND - LOCK	2020)	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 2/10		
SL NO	ACTIVITY/SERVICE	ALL NAGALAND	BORDER SUB DIVISIONS (REFER ANNEXURE III)	OTHERS	EXCEPTIONS / CONDITIONS
В	SHOPS & MARKETS				
1	MARKET COMPLEXES	NO	NO	NO	
2	MALLS	NO	NO	NO	
3	DEPARTMENTAL STORES	NO	NO	NO	
4	DHABAS AT STRATEGIC LOCATIONS ON HIGHWAY (WITH CONDITION)	-	YES	YES	DC TO IDENTIFY DHABAS
5	SHOPS LOCATED IN CROWDED AREAS WHICH OFFER NO SCOPE FOR ENFORCEMENT OF SATISFACTORY SOCIAL DISTANCING	NO	NO	NO	E.G. HONGKONG MARKET, NEW MARKET, BOC MARKET
6	HAWKER STALLS IN CROWDED AREAS &MARKET COMPLEX	NO	NO	NO	
7	SHOPS LOCATED IN CROWDED AREAS DEALING IN: FOOD ITEMS, FOOD GRAINS, VEGETABLES, MEDICINES, ESSENTIAL ITEMS.	-	YES	YES	DC TO ISSUE SUITABLE ORDERS
8	STAND ALONE SHOPS	YES	YES	YES	CONDITIONS:
10	HOME DELIVERY FROM DINE-IN RESTAURANTS & FOOD OUTLETS (ONLY BY REGISTERED DELIVERY SERVICES)	YES	YES	YES	PROPRIETOR MUST ENSURE STAFF & CUSTOMERS MAINTAIN SOCIAL DISTANCING (6 FEET/2M) PROPRIETOR MUST ENSURE STAFF & CUSTOMERS
11	DINE-IN RESTAURANTS & FOOD OUTLETS	NO	NO	NO	ARE WEARING FACE MASKS. 3. PROPRIETOR MUST ARRANGE HAND SANITIZERS OR
12	HOME DELIVERY FOR ESSENTIAL COMMODITIES (ONLY BY REGISTERED DELIVERY SERVICES)	YES	YES	YES	PROVIDE FACILITY FOR HANDWASHING WITH SOAP 4. PROPRIETOR MUST REGULARLY CLEAN / DISINFECT DOOR HANDLES, SURFACES & OBJECTS FREQUENTLY
13	TAKE AWAY COUNTERS, PICK UP BY PUBLIC	NO	NO	NO	TOUCHED BY PEOPLE 5. USE OF COMMON PUBLIC TOILETS IS NOT ALLOWED
14	SALONS & BARBER SHOPS	NO	NO	NO	6. NOT MORE THAN 5 PERSONS AT A TIME

UNITY	GOVERNMENT OF NAGALAND - LOCK	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 3/10					
SL NO	ACTIVITY/SERVICE	ALL NAGALAND	BORDER SUB DIVISIONS (REFER ANNEXURE III)	OTHERS	EXCEPTIONS / CONDITIONS		
С	OFFICES & INSTITUTIONS Refer Annexure I - SOP for Work Places						
1	GOVERNMENT OFFICES - CIVIL SECRETARIAT	YES	YES	YES	CONDITIONS: 1. 50% STAFF STRENGTH - AHODS, HODS TO WORK OUT ARRANGEMENTS.		
2	GOVERNMENT OFFICES - DIRECTORATES	YES	YES	YES	- ALTERNATE STAFF EVERY WEEK - THOSE NOT ATTENDING MUST BE AVAILABLE ON ELECTRONIC MEANS OF COMMUNICATION		
3	GOVERNMENT OFFICES - DISTRICTS	YES	YES	YES	2. MANDATORY ATTENDANCE - DEPUTY SECRETARIES & ABOVE IN SECRETARIAT - DEPUTY DIRECTORA & ABOVE IN DIRECTORATES - HEAD OF OFFICE & IMMEDIATE JUNIORS IN DISTRICT OFFICE		
4	OTHER OFFICES	YES	YES	YES			
5	EDUCATIONAL - SCHOOLS, COLLEGES, EDUCATIONAL, TRAINING / COACHING / VOCATIONAL INSTITUTIONS	NO	NO	NO	- ONLINE/ DISTANCE LEARNING PERMITTED NBSE DIGITAL LESSONS ON YOUTUBE, DDK & AIR		
D	PUBLIC PLACES & GATHERINGS Refer Annexure I - SOP for Public Places						
1	GATHERINGS AT PUBLIC PLACES OF MORE THAN 5 PEOPLE	NO	NO	NO			
2	FUNERALS (NOT MORE THAN 20 PEOPLE)	-	YES	YES			
3	GYMS, SPORTS COMPLEXES, PUBLIC SWIMMING POOLS PARKS, RECREATION CENTRES, CINEMA HALLS, MUSEUMS, LIBRARIES	NO	NO	NO			
4	ASSEMBLY HALLS	NO	NO	NO			
5	RELIGIOUS PLACES, PLACES OF WORSHIP, RELIGIOUS GATHERINGS AND FUNCTIONS	NO	NO	NO			
6	GATHERINGS/FUNCTIONS: POLITICAL, SOCIAL, CULTURAL, ACADEMIC, SPORTS, ENTERTAINMENT	NO	NO	NO			

	GOVERNMENT OF NAGALAND - LOC	KDOWN AD	VISORY (MAY 4,	2020)	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 4/10			
SL NO	ACTIVITY/SERVICE	ALL NAGALAND	BORDER SUB DIVISIONS (REFER ANNEXURE III)	OTHERS	EXCEPTIONS / CONDITIONS			
E	AGRICULTURAL ACTIVITIES/INDUSTRIES Refer Annexure I - SOP for Work Places							
1	INDUSTRIES IN RURAL AREAS STONE CRUSHERS, SAW MILLS, BRICK KILNS	YES	YES	YES				
2	CONSTRUCTION ACTIVITIES IN RURAL AREAS: ROADS, WATER SUPPLY AND SANITATION, LAYING/ ERECTION OF POWER TRANSMISSION LINES, LAYING OF TELECOM OPTICAL FIBER/CABLE, IRRIGATION PROJECTS, BUILDINGS OF INDUSTRIAL PROJECTS (INCLUDES MSMES)	YES	YES	YES	OUTSIDE THE LIMITS OF MUNICIPALITIES/ TOWN/URBAN. STATIONS			
3	CONSTRUCTION OF RENEWABLE ENERGY PROJECTS	YES	YES	YES				
4	CONTINUATION OF CONSTRUCTION PROJECTS, WITHIN THE LIMITS OF MUNICIPALITIES WHERE WORKERS ARE AVAILABLE ON SITE	YES	YES	YES	NO WORKERS ARE TO BE BROUGHT IN FROM OUTSIDE			
5	FOOD PROCESSING INDUSTRIES IN RURAL AREAS	YES	YES	YES				
6	FOOD PROCESSING UNITS IN URBAN AREAS: BREAD FACTORIES, FLOUR MILLS, DAL MILLS, MILK PROCESSING PLANTS	YES	YES	YES				
7	AGRICULTURE AND HORTICULTURE ACTIVITIES	YES	YES	YES				
F	LIST OF ESSENTIAL SERVICE PROVIDERS							
	BSNL & PRIVATE TELECOM SERVICES	POLICE			POSTAL SERVICES			
	INTERNET SERVICE PROVIDERS	MEDICAL			FOOD & CIVIL SUPPLIES			
	MEDIA	TREASURY			SOCIAL WELFARE			
	LPG	FIRE & EMERGE	NCY SERVICES		IT&C			
	BANKS & ATMS	HOME GUARDS & CIVIL DEFENCE			AIR			
	PETROLEUM OUTLETS	PRISONS			DD			
	DISTRICT ADMINISTRATION	PHED			PHARMACIES			
	MUNICIPALITIES/COUNCILS	NIC						
	POWER	DIPR						



GOVERNMENT OF NAGALAND - LOCKDOWN ADVISORY (MAY 4, 2020)

ISSUED BY COVID-19 WAR ROOM NAGALAND
[ANNEXURES] PAGE 5/10

Control of the contro					
	ANNEXURE-I NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT				
	STANDARD OPERATING PROCEDURE (SOP) FOR PUBLIC PLACES				
1	WEARING OF FACE MASK IS COMPULSORY IN ALL PUBLIC PLACES.				
2	ALL PERSONS IN CHARGE OF PUBLIC PLACES AND TRANSPORT SHALL ENSURE SOCIAL DISTANCING AS PER THE GUIDELINES ISSUES BY MINISTRY OF H&FW.				
3	ORGANISATION OR MANAGER OF PUBLIC PLACE SHALL NOT ALLOW GATHERING OF 5 OR MORE PERSONS.				
4	MARRIAGES RELATED GATHERINGS SHALL ENSURE SOCIAL DISTANCING AND THE MAXIMUM NUMBER OF GUESTS ALLOWED SHALL NOT BE MORE THAN 50.				
5	FUNERAL/LAST RITES RELATED GATHERINGS SHALL ENSURE SOCIAL DISTANCING AND THE MAXIMUM NUMBERS ALLOWED SHALL NOT BE MORE THAN 20.				
6	SPITTING IN PUBLIC PLACES SHALL BE PUNISHABLE WITH FINE.				
7	CONSUMPTION OF PAAN, GUTKHA, TOBACCO ETC. IN PUBLIC PLACES IS NOT ALLOWED.				
	STANDARD OPERATING PROCEDURE (SOP) FOR WORK PLACES				
1	WEARING OF FACE MASK IS COMPULSOR Y IN ALL WORK PLACES.				
2	ALL PERSONS IN CHARGE OF PUBLIC PLACES AND TRANSPORT SHALL ENSURE SOCIAL DISTANCING AS PER THE GUIDELINES ISSUES BY MINISTRY OF H&FW BOTH WITHIN THE WORK PLACE AND IN COMPANY TRANSPORT.				
3	SOCIAL DISTANCING AT WORK PLACES SHALL BE ENSURED THROUGH ADEQUATE GAPS BETWEEN SHIFTS, STAGGERING THE LUNCH BREAKS OF STAFF ETC.				
4	PROVISION FOR THERMAL SCANNING, HAND WASH AND SANITIZER WILL BE MADE AT ALL ENTRY AND EXIT POINTS AND COMMON AREAS.				
5	FREQUENT SANITIZATION OF ENTIRE WORKPLACE, COMMON FACILITIES AND ALL POINTS WHICH COME INTO HUMAN CONTACT. E.G DOOR HANDLES, SHALL BE ENSURED INCLUDING BETWEEN SHIFTS.				
6	PERSONS ABOVE 65 YRS, BELOW 10 YRS, PREGNANT WOMEN AND PERSONS WITH CO-MORBIDITIES SHALL STAY AT HOME. EXCEPT FOR ESSENTIAL REQUIREMENTS AND FOR HEALTH PURPOSE.				
7	USE OF AAROGYA SETU APP SHALL BE MADE MANDATORY FOR ALL EMPLOYEES, BOTH PRIVATE AND PUBLIC. IT SHALL BE THE RESPONSIBILITY OF THE HEAD OF THE RESPECTIVE ORGANIZATIONS TO ENSURE 100% COVERAGE OF THIS APP AMONG THE EMPLOYEES.				
8	LARGE PHYSICAL MEETINGS TO BE AVOIDED.				
9	IDENTIFY AND LIST HOSPITALS OR CLINICS IN NEARBY AREAS WHICH ARE AUTHORIZED TO TREAT COVID-19 PATIENTS - SHOULD BE AVAILABLE AT WORK PLACE ALL THE TIMES. EMPLOYEES SHOWING ANY SYMPTOMS OF COVID-19 SHOULD BE IMMEDIATELY SENT FOR CHECK UP TO SUCH FACILITIES.				
10	ARRANGEMENTS FOR TRANSPORT FACILITIES SHALL BE ENSURED WITH SOCIAL DISTANCING WHEREVER PERSONAL/PUBLIC TRANSPORT IS NOT FEASIBLE.				
11	INTENSIVE COMMUNICATION AND TRAINING ON GOOD HYGIENE PRACTICES SHALL BE TAKEN.				

	ANNEXURE-II NATIONAL DIRECTIVES FOR COVID-1	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 6/10				
	OFFENCES AND PENALTIES FOR VIOLATION OF LOCKDOWN MEASURES					
A.	THE DISASTER MANAGEMENT ACT, 2005					
	SECTION	OFFENCE	PENALTY/PUNISHMENT			
	51. PUNISHMENT FOR OBSTRUCTION	functions under this Act; or (b) refuses to comply with any direction given by or on behalf the Central Government or the State dovernment or the National Executive Committee or the State Executive Committee or the District Authority under this Act.	Imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.			
	52. PUNISHMENT FOR FALSE CLAIM	WHOEVER KNOWINGLY MAKES A CLAIM which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority.	Imprisonment for a term which may extend to two years, and also with fine.			
	53. PUNISHMENT FOR MISAPPROPRIATION OF MONEY OR MATERIALS, ETC.	WHOEVER BEING ENTRUSTED with any money or materials, or otherwise being, in custody of or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or willfully compels any other person so to do.	Imprisonment for a term which may extend to two years, and also with fine.			
	54. PUNISHMENT FOR FALSE WARNING	WHOEVER MAKES OR CIRCULATES a false alarm or warning as to disaster of its severity or magnitude, leading to panic	Imprisonment for a term which may extend to one year, or with fine.			

ANNEXURE-II NATIONAL DIRECTIVES FOR COVID-	19 MANAGEM	MANAGEMENT (contd.)		ISSUED BY COVID-19 WAR ROOM NAGALA PAGE 7/10
SECTION	OFFENCE			
55.OFFENCES BY DEPARTMENTS OF THE GOVERNMENT 56. FAILURE OF OFFICER IN DUTY OR HIS CONNIVANCE AT THE CONTRAVENTION OF THE PROVISIONS OF THIS ACT.	I) Where an offence under this Act has been committed by any Department of the Government , the head of the Department shall be deemed to be guilty of the offence unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence. II) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence			
	ANY OFFICER, ON WHOM ANY DUTY HAS BEEN IMPOSED by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office, unless he has obtained the written permission of his official superior or has other lawful excuse for so doing.			
57.PENALTY FOR CONTRAVENTION OF ANY ORDER REGARDING REQUISITIONING	ANY PERSON C under Section (CONTRAVENES ANY ORDER 65	made	Imprisonment for a term which may extend to year, or with fine or with both.

ANNEXURE-II NATIONAL DIRECTIVES FOR CO	OVID-19 MANAGEMENT (contd.)	ISSUED BY COVID-19 WAR ROOM NAGAI PAGE 8/10		
SECTION	OFFENCE	PENALTY/PUNISHMENT		
58. OFFENCE BY COMPANIES	I) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was reponsible to the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention. II) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company			
59. PREVIOUS SANCTION FOR PROSECUTION 60. COGNIZNACE OF OFFENCES	No prosecution for offences punishable under sections 55 and 56 will be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any cauthorised in this behalf, by general or special order, by such Government.			
	No court shall take cognizance of any offence under a) The National Authority, the State Authority, the Ce Authority, or any other authority or officer authorise case may be; or b) Any person who has given notice of not less than 3 and his intention to make a complaint to the Nationa	ntral Government, the State Government, the Ed in this behalf by that Authority or Government Oddys in the manner prescribed, of the alleged		
	Government, the State Government, the District Autlaforesaid.			

	ANNEXURE-II NATIONAL DIRECTIVES FOR COVID-:	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 9/10				
В.	THE INDIAN PENAL CODE, 1860					
	SECTION	OFFENCE	PENALTY/PUNISHMENT			
	188. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT	, , ,				
	505. 1 (b) STATEMENTS CONDUCING TO PUBLIC MISCHIEF	Whoever makes, publishes or circulates any statement, rumour or report with intent to cause, or which is likely to cause, fear or alarm to the public, or to any section of the public whereby any person may be induced to commit an offence against the State or against the public tranquility	- Imprisonment which may extend to three years or with fine or with both.			
C.	THE EPIDEMIC DISEASES (AMENDMENT) ORDINANCE, 2020					
	SECTION	OFFENCE	PENALTY/PUNISHMENT			
		WHOEVER i) Commits or abets the commission of an act of violence against a healthcare service personnel or ii) Abets of causes damage or loss to any property.	- Imprisonment for a term which shall not be less than three months, but may extend to five years and with fine upto Two Lakh rupees.			
		WHOEVER i) while committing an act of violence against a healthcare service personnel, causes grievous hurt as defined in section 320 of the IPC to such person.	- Imprisonment for a term which shall not be less than three months, but may extend to seven years and with fine upto Five Lakh rupees.			

ANNEXURE-III LIST OF BORDER SUB DIV	VISIONS	ISSUED BY COVID-19 WAR ROOM NAGALAND PAGE 10/10
SEALING OF INTER-STATE BORDERS WILL CONTINUE ADMINISTRATIVE SUB-DIVISIONS AND ITS SUBORDI	E IN TOTO AS EXISTING BEFORE THE 3RD OF MAY 2020 IN THE NATE ADMINISTRATIVE CIRCLES	FOLLOWING BORDER
1. DIMAPUR SADAR	6. BHANDARI SUB-DIVISION	11. TIZIT SUB-DIVISION
2. NIULAND SUB-DIVISION	7. MANGKOLEMBA SUB-DIVISION	12. PFUTSERO SUB-DIVISION
3. DHANSIRIPAR SUB-DIVISION	8. TULI SUB-DIVISION	13. MELURI SUB-DIVISION
4. SIETHIEKEMA CIRCLE	9. TAMLU SUB-DIVISION	14. JAKHAMA SUB-DIVISION
5. JALUKIE SUB-DIVISION	10. NAGINIMORA SUB-DIVISION	

LIST OF GOVERNMENT WEBSITES FOR COVID-19 RELATED INFO			
NAME OF WEBSITE (CLICK ON LINK BELOW)	RELATED TO		
COVID-19 DASHBOARD	NAGALAND COVID-19 WAR ROOM - Official Website. All Covid-19 & Lockdown related information, Data, Advisories, Official Orders, Law and Order, Community Based Response, Standard Operating Procedures (SOP), fact check, Important Contacts, District data, Relief Disbursement, registered home delivery services etc.		
I AM STRANDED	Relief for STRANDED & distressed citizens of Nagaland OUTSIDE and WITHIN the state (application & status), application for Return of Citizens of Nagaland and related info. List of applicants and beneficiaries.		
DEPT. OF HEALTH & FAMILY WELFARE	All health related information, Fact check, nCovid-19 Nagaland App (mandatory for Quarantined and all Visitors)		
CHIEF MINISTER RELIEF FUND	Chief minister's Relief Fund: Donations, List of Donors and Disbursement		
NAGALAND STATE DISASTER MANAGEMENT AUTHORITY	Disaster Management, Important Contacts etc		
DIGITAL LESSONS BY DOSE (NBSE COURSE)	Digital Lessons for Class 8, 9, 10 and 12 by Department of School Education. Also available on DDK and AIR		